

**IN THE HIGH COURT OF JHARKHAND, RANCHI**  
**W.P.(S) No.960 of 2020**

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Jaya Tiwari & Anr. .... Petitioners

---Vs.---

The State of Jharkhand & Ors. .... Respondents

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**CORAM: HON'BLE MR. JUSTICE SANJAY KUMAR DWIVEDI**

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For the Petitioners : Mr. Pankaj Srivastav, Advocate  
For the Respondent State : Mr. Ravi Kerketta, A.C. to A.G.

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**Order No. 2 : Dated 07<sup>th</sup> July, 2020**

Heard Mr. Pankaj Srivastav, the learned counsel appearing for the petitioner and Mr. Ravi Kerketta, A.C. to A.G. appearing on behalf of the respondent-State.

This writ petition has been heard through Video Conferencing in view of the guidelines of the High Court taking into account the situation arising due to COVID-19 pandemic.

Let notice be issued upon respondent nos.2 and 3 by registered post with A/D as well as under ordinary process, for which requisites etc. must be filed within a week.

Mr. Ravi Kerketta, the learned State counsel will take instruction in the meantime.

Post this matter on 07.09.2020.

Pendency of this writ petition shall not be any impediment in considering the representation of the petitioner if the amounts are admitted.

**(Sanjay Kumar Dwivedi, J.)**

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